

ITEM NO.6

COURT NO.16

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18482/2023

(Arising out of impugned final judgment and order dated 10-03-2023 in CRLMC No. 5261/2022 passed by the High Court Of Kerala At Ernakulam)

M R AJAYAN

Petitioner(s)

VERSUS

THE STATE OF KERALA &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.106830/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) )

WITH SLP(Crl) No. 7896/2023 (II-B)  
(FOR ADMISSION and I.R. and IA No.123334/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123336/2023-EXEMPTION FROM FILING O.T.)

Date : 25-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. V. Giri, Sr. Adv.  
Mr. Deepak Prakash, AOR  
Mr. Pawan Kr. Dabas, Adv.  
Mr. Raneev Dahiya, Adv.  
Mr. Nachiketa Vajpayee, Adv.  
Ms. Divyangna Malik, Adv.  
Mr. Rahul Lakhera, Adv.  
Ms. Vishnu Priya, Adv.  
Mr. Shyam Nair, Adv.  
Mr. Vardaan Kapoor, Adv.

Mr. S. Nagamuthu, Sr. Adv.  
Mr. D. K. Devesh, AOR  
Ms. Snehal Uday Kanzarkar, Adv.  
Mr. Shailja Nanda Mishra, Adv.  
Mr. Upendra Pratap Singh, Adv.  
Mr. Harsh Singh Rawat, Adv.

For Respondent(s) Mr. V. Giri, Sr. Adv.  
Mr. Deepak Prakash, AOR  
Mr. Pawan Kr. Dabas, Adv.  
Mr. Raneev Dahiya, Adv.

Mr. Nachiketa Vajpayee, Adv.  
Ms. Divyangna Malik, Adv.  
Mr. Rahul Lakhera, Adv.  
Ms. Vishnu Priya, Adv.  
Mr. Shyam Nair, Adv.  
Mr. Vardaan Kapoor, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Since the issues involved in both the matters are intertwined and inter-related, the matters were taken up and heard jointly.

Issue notice, returnable in six weeks. Parties are permitted to serve the Standing Counsel for the State of Kerala. The respective petitioner shall also serve notices on the respective party respondent(s) on usual mode. Dasti, in addition, is permitted in that regard.

The party respondent in SLP(Crl.) Dy. no. 18482/2023 raises the question regarding the locus standi of the petitioner therein, to assail the order dated 10.3.2023 passed by the High Court of Kerala at Ernakulam in Crl.MC No. 5261 of 2022. We make it clear that we are reserving the right to raise that objection to the said respondent and in other words, that question will be considered at the appropriate time.

In view of the nature of the issues involved, we order that no proceeding shall be initiated or pursued, based on the impugned order dated 10.3.2023 passed by the High Court, without further orders from this Court.

(DR. NAVEEN RAWAL)  
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)  
COURT MASTER (NSH)